

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 15th day of MARCH 2005

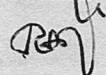
Original Application No. 411 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Member (A)

1. Raj Kumar, S/o Sri Banarsi Lal
R/o K.D. 25/22 Kavi Nagar, Ghaziabad
Presently posted as Supdt. Central Excise(Technical),
Noida Commissionerate Noida.
2. Harsh Kumar Rathi,
S/o Sri A.S. Rathi, R/o 203 Ushma Urja,
C-58/3 Sector 62 Ghaziabad
Presently posted as Supdt. (HQ) Central Excise,
Ghaziabad Commissionerate-I Ghaziabad.
3. G.M. Agarwal, S/o Late Ram Ashrey Prasad,
R/o 6/6 Rail Vihar Indrapuram Ghaziabad
Presently posted as Supdt. (Audit) Central Excise
Noida Commissionerate Noida.
4. Jai Prakash Srivastava, S/o Late Shri Ram Srivastava
R/o 46-C Pocket B-5 Sector 34 Noida
Presently posted as Supdt. (Audit Gr-VI) Central Excise
Noida Commissionerate Noida.
5. Alok Mani Sharma, S/o Sri U.N. Verma,
R/o 1/723 Vishal Khand Gomtinagar, Lucknow
Presently posted as Supdt.(Legal) Central Excise
Headquarters Lucknow Commissionerate Lucknow.
6. V.K Bhatnagar, S/o Sri B.B.L. Bhatnagar
R/o Chitragupta Mandir,
84 Ghanta Road Moradabad
Presently posted as Supdt.(Adjudication) Central Excise,
Commissionerate Meerut II
7. Ashok Kumar Teotia, S/o J.S. Teotia
R/o A-100 Govindpuram Ghaziabad,
Presently posted as Supdt. Central Excise,
Commissionerate Noida.

... Applicants

By Adv :Sri S. Agarwal & Sri S.K. Mishra



V E R S U S

1. Union of India through the Secretary, Ministry of Finance (Dept. Of Revenue), North Block, New Delhi.
2. The Chief Commissioner, Customs and Central Excise, 19-C Vidhan Sabha Marg, Tulsiganga Minar, Lucknow.
3. The Commissioner, Central Excise, Allahabad.
4. The Addl. Commissioner C.C.O. Central Excise, Lucknow.
5. The Board of Central Excise and Customs, North Block, New Delhi though its Chairman.
6. Union of India through the Secretary, Ministry of Personnel, Public Grievances and Pension and Training, New Delhi.

By Adv : Sri S. Singh

....Respondents.

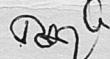
O R D E R

By Justice S.R. Singh, VC.

Sri S.K. Mishra, learned counsel for the applicant. Sri S. Singh, senior standing counsel for U.O.I. files his power on behalf of the respondents which is taken on record.

2. Learned counsel for the applicant submits that the applicants are not responding to his letters and, therefore, the OA may be dismissed as not pressed.
3. Sri S. Singh learned counsel for the respondents has no objection to the OA being dismissed as withdrawn.
4. In view of the submission made by the learned counsel for the applicant the OA is dismissed as withdrawn and for want of prosecution. The interim order passed earlier is also vacated.
5. There shall be no order as to costs.


Member (A)


Vice-Chairman